

THE LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICATIONS)  
AMENDMENT BILL, 2012

(As passed by the Assembly)

A

*BILL*

*further to amend the Legislative Assembly (Removal of Disqualifications) Act, 1951.*

*Preamble.*—WHEREAS, it is expedient further to amend the Legislative Assembly (Removal of Disqualifications) Act, 1951 (XV of 1951), for the purposes hereinafter appearing ;

BE it enacted in the Sixty-third Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Legislative Assembly (Removal of Disqualifications) Amendment Act, 2012.

(2) Save as otherwise provided in this Act, it shall be deemed to have come into force on the 11<sup>th</sup> day of October, 1951.

2. *Amendment of section 2.*—In section 2 of the Legislative Assembly (Removal of Disqualifications) Act, 1951 (XV of 1951) (hereinafter referred to as the principal Act), after clause (i) of sub-section (1), the following Explanation and Note shall be inserted, namely:—

*“Explanation.*—For the purpose of this clause, members of the Legislative Assembly shall include the Ministers, the Speaker, the Deputy Speaker, the Leader of the Opposition and the Chief Whip.

*Note.*—This explanation shall be deemed to have come into force in respect of the Leader of the Opposition on the 1<sup>st</sup> day of September, 1977 and in respect of the Chief Whip on the 1<sup>st</sup> day of October, 1982.”.

3. *Repeal and saving.*—(1) The Legislative Assembly (Removal of Disqualifications) Amendment Ordinance, 2012 (23 of 2012) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.